

**HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD  
(Special Original Jurisdiction)**

**FRIDAY, THE TWENTY NINTH DAY OF NOVEMBER  
TWO THOUSAND AND TWENTY FOUR**

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

**WRIT PETITION NO: 33512 OF 2024**

**Between:**

Boddu Vishnu Prabhas, S/o. Boddu Vijay Raghunandan, Age. 26 years, Occ.  
Doctor, R/o. H. No. 12-631, Hanuman Nagar, Mancherial, Telangana-504208.

**...PETITIONER**

**AND**

1. State of Telangana, rep. by its Principal Secretary, Medical and Health Family welfare Department, Secretariat Buildings Hyderabad.
2. Kaloji Narayana Rao University of Health Sciences, Represented by its Registrar, Warangal.

**...RESPONDENTS**

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction more particularly one in the nature of writ of mandamus declaring the action of the respondents particularly the 2nd respondent in not considering the petitioners request for online registration for admission into NEET PG course under Management Quota C (NRI) Category and Management Quota B Category in phase of counselling for the academic year 2024- 25 as illegal, arbitrary, unconstitutional and consequently direct the respondents no. 2 to consider and permit the petitioners application for admission into NEET PG course under Management Quota C (NRI) category and Management Quota B Category for the academic year 2024-25 for the phase of counseling.

**IA NO: 1 OF 2024**

Petition under Section 151 CPC praying that in the circumstances, stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 2nd respondent to consider the petitioners application for registration under Management Quota C (NRI) Category for admission into NEET PG course in the phase of counselling for the academic year 2024- 25, pending disposal of writ petition.

**Counsel for the Petitioner: SRI YEMMIGANUR SOMA SRINATH REDDY**

**Counsel for the Respondent No.1: SRI T.RAMESH, AGP FOR MEDICAL  
HEALTH & FW**

**Counsel for the Respondent No.2: SRI G.RAVI REPRESENTING,  
SRI T.SHARATH, SC FOR KNRUHS**

**The Court made the following: ORDER**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE**

**AND**

**THE HON'BLE SRI JUSTICE J.SREENIVAS RAO**

**WRIT PETITION No.33512 of 2024**

**ORDER:** *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. Y.Soma Srinath Reddy, learned counsel for the petitioner.

Mr. T.Ramesh, learned Assistant Government Pleader for Health, Medical and Family Welfare Department for the respondent No.1.

Mr. G.Ravi, learned counsel representing Mr. T.Sharah, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences (hereinafter referred to as, "the University") for the respondent No.2.

2. With the consent of the parties, the matter is heard finally.

3. In this writ petition, the petitioner, *inter alia*, has prayed for the following relief:

“It is therefore prayed that this Hon’ble Court may be pleased to issue an appropriate writ, order or direction more particularly one in the nature of writ of mandamus declaring the action of the respondents particularly the 2<sup>nd</sup> respondent in not considering the petitioners request for online registration for admission into NEET PG course under Management Quota C (NRI) Category and Management Quota B Category in phase of counselling for the academic year 2024-25 as illegal, arbitrary, unconstitutional and consequently direct the respondent No.2 to consider and permit the petitioners application for admission into NEET PG course under Management Quota C NRI category and Management Quota B Category for the academic year 2024-25 for the phase of counselling, and pass such other order or orders as this Hon’ble Court may deem fit and proper in the circumstances of the case.”

4. Learned counsel for the petitioner submitted that inadvertently the petitioner could not register for admission into NEET PG course under Management Quota i.e., C (NRI) category. Therefore, the University is not permitting the petitioner to seek admission under Management Quota

category. He further submitted that the petitioner be granted liberty to submit a representation to the University and the University be directed to decide the said representation in a time bound manner.

5. Learned counsel for the University submitted that the last date for web option was 03.09.2024 and thereafter, merit list has been prepared, which shall be published at the time of indicating the web options. However, it is fairly submitted by him that in case the petitioner submits a representation, the same shall be dealt with by the University in accordance with law.

6. In view of the aforesaid submission and in the peculiar facts of the case, the Writ Petition is disposed of with liberty to the petitioner to submit a representation before the University with regard to his grievance. Needless to state that in case such a representation is made, the University shall decide the same within a period of three (3) days thereafter by a speaking order. It is made clear that this Court has not expressed any opinion on the merits of the matter.

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Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

**SD/- A. SRINIVASA REDDY  
ASSISTANT REGISTRAR**

**//TRUE COPY//**

**SECTION OFFICER**

**To**

1. Principal Secretary, Medical and Health Family welfare Department, Secretariat Buildings Hyderabad, State of Telangana.
2. The Registrar, Kaloji Narayana Rao University of Health Sciences, Warangal.
3. One CC to SRI YEMMIGANUR SOMA SRINATH REDDY, Advocate [OPUC]
4. Two CCs to GP FOR MEDICAL HEALTH & FW, High Court for the State of Telangana, at Hyderabad. [OUT]
5. One CC to SRI T.SHARATH, SC FOR KNRUHS [OPUC]
6. Two CD Copies

PSK.

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CC TODAY

HIGH COURT

DATED:29/11/2024

ORDER

WP.No.33512 of 2024



DISPOSING OF THE WRIT PETITION  
WITHOUT COSTS.

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K. N. S. R.  
29/11/2024